

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.515 of 2011

(Arising out of Order-in-Appeal No.257/ST/Kol/2011 dated 17.08.2011 passed by Commissioner (Appeals) of Service Tax, Kolkata)

M/s Total Care

Mercantile Building,9/12 Lal Bazar Steet,2nd Floor, Block-E, Kolkata-700001

Appellant

VERSUS

Commissioner of Service Tax, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO...75110/2023

DATE OF HEARING : 14 .03.2023

DATE OF DECISION : 14 .03.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

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